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WP-21960-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 23<sup>rd</sup> OF JULY, 2025

WRIT PETITION No. 21960 of 2025

*HARI SINGH*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Ambuj Jain, learned counsel for the petitioner.*

*Dr. Shri S. S. Chouhan, learned Government Advocate for the respondent/State.*  
.....

ORDER

*Per: Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

1. The Corpus has been produced by Shri Sahab Singh Ivaney, Sub Inspector, Shri Ramesh Kumar, Head Constable 2824, Ms. Sheela Dangi, Constable-2462 Police Station Barasiya, District Bhopal.

2. The corpus is aged 17 years and 11 months. On the statement of the corpus, a case under BNS has been registered against respondent no.5 and the proceedings are pending. Corpus states that she wishes to stay with her mother.

3. Mother of corpus is also present and she is also willing to take her daughter back.

4. In view of the above, the custody of corpus is handed over to the parents.

5. The petition is accordingly disposed of.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE

